

XXIII of 1997

1300 THE ASSAM GAZETTE, EXTRAORDINARY, SEP. 15, 1997

পঞ্জীভুক্ত নম্বৰ- ৭৬৮/৯৭

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# The Assam Gazette

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**EXTRAORDINARY**

প্ৰাপ্ত কৰ্তৃব্যদ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE BRANCH

NOTIFICATION

The 15th September 1997

No. LGL. 130/96/71.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.



ASSAM ACT No. XXIII OF 1997

(Received the Assent of the Governor on 11th September 1997)

THE ASSAM PANCHAYAT (SECOND AMENDMENT)

ACT, 1997

AN

ACT

further to amend the Assam Panchayat Act, 1994.

**Preamble** Whereas it is expedient further to amend the Assam Panchayat Act, 1994, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam Act  
No. XVIII  
of 1994.

It is hereby enacted in the Fortyeighth Year of the Republic of India as follows :—

**Short title, extent and commencement.** 1. (1) This Act may be called the Assam Panchayat (Second Amendment) Act, 1997.

(2) It shall have the like extent as the Principal Act.

(3) It shall come into force at once.

**Amendment of section 65.** 2. In the principal Act, in Section 65, in Sub-Section (1), in clause (i)—

(i) in the second proviso, for the punctuation mark full-stop '.' occurring at the end of the last line, the punctuation mark colon ':' shall be substituted.

(ii) after the second proviso, the following new proviso shall be inserted, namely :—

“Provided further more that the Legislative Assembly Constituency which has urban population, included in a Municipality or a Municipal Corporation, as the case may be or under



the authority of Town Committee or Sanitary Board or Cantonment area or any notified area deemed to be urban area under any law for the time being in force, may have less than four territorial constituencies and if the rural population of this Legislative Assembly Constituency is less than thirty thousand, this may form a territorial constituency.”

M. K. DEKA,  
Secretary to the Govt. of Assam,  
Legislative Department.

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